

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 19/9/2018

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

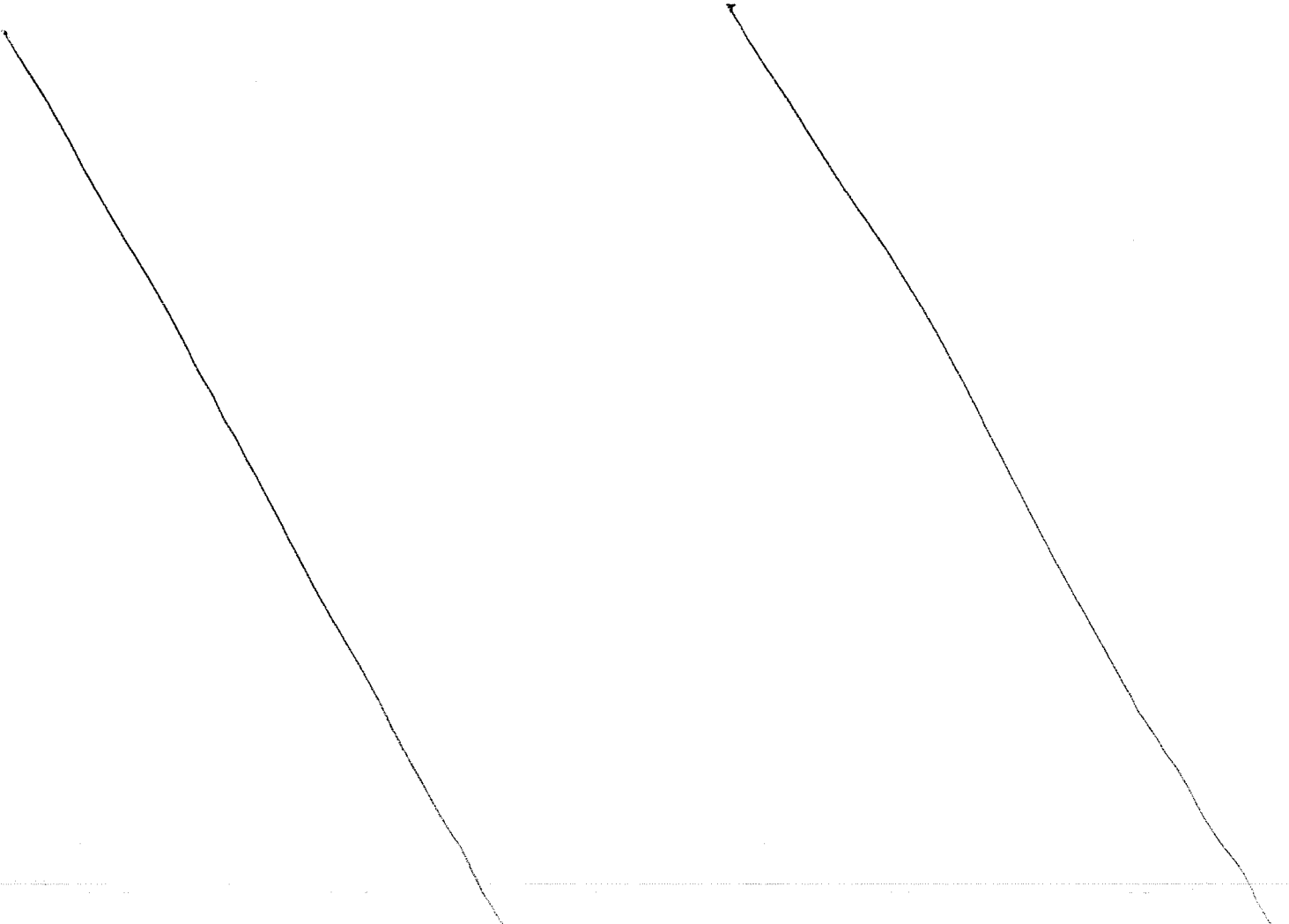
APPLICATION NUMBER :
PETITION NUMBER : CP/1100/IB/2018
NAME OF THE PETITIONER : BANK OF INDIA
NAME OF THE RESPONDENT : Velohar Infra pvt ltd
UNDER SECTION : 7 RULE 4

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1. S. SATHIYANARAYANAN
D. PAVITHRA

Counsel for Applicant

D. Pantham.



ORDER

Counsel for the Applicant (Bank of India) present and made submissions. No representation on behalf of the Respondent. Counsel for the Applicant stated that an IRP was appointed in another matter CP/114/IB/CB/2018 by this Tribunal vide order dated 29.08.2018, wherein the respondent is one and the same. The Applicant is therefore, directed to approach the IRP appointed in the above referred matter and make his claim.

With the above directions, CP/1100/IB/2018 is disposed of.

-sd-
(S VIJAYARAGHAVAN)
Member (Technical)

-sd-
(K ANANTHA PADMANABHA SWAMY)
Member (Judicial)